

**GOVERNMENT OF INDIA
URBAN DEVELOPMENT
LOK SABHA**

STARRED QUESTION NO:221
ANSWERED ON:20.07.2004
ACQUISITION OF LAND
Sangwan Shri Kishan Singh

Will the Minister of URBAN DEVELOPMENT be pleased to state:

- (a) whether the Union Government has directed all the States whose parts constitute the NCR to acquire land for easing the habitation problem in Delhi;
- (b) if so, whether some of the States have issued notifications to this effect;
- (c) if so, the details thereof;
- (d) whether the Union Government has made any efforts to ensure that farmers are paid compensation for their lands at the market value or at the rate at which the compensation is being given in Delhi;
- (e) if so, the details thereof; and
- (f) if not, the reasons therefor?

Answer

MINISTER OF PARLIAMENTARY AFFAIRS AND URBAN DEVELOPMENT (SHRI GHULAM NABI AZAD)

(a)to(f): The acquisition of land for habitation purposes, as well as payment of compensation for land, is the subject matter of the concerned State Governments. Union Government does not intervene or give any direction in the matter.